

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH: KOLKATA**

**ST/MA-77886/2018**  
**And**  
**Appeal No. ST/75786/2015**

(Arising out of Order-in-Appeal No. 01/PAT/S. Tax/Appeal/2015 dated 07.04.2015 passed by the Commissioner (Appeals) Customs, Central Excise & Service Tax, Patna.)

CCE & ST- Patna  
**Vs.**

Applicant (s)/Appellant (s)

M/s. Kampliya Builders Pvt. Ltd.

Respondent (s)

Appearance

Shri A. K. Biswas, Suptd. (A. R.) for the Revenue  
None for the Respondent (s)

**CORAM:**

**HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: - 12.03.2019

ORDER NO. MO/75155/2019 & FO/75252/2019

**PER CORAM**

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

**Appeal No. ST/75786/2015**

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off.

(Dictated and pronounced in the open court.)

Sd/-  
**(V. Padmanabhan)**  
**Member (Technical)**

Pooja.